

F.No. 44(16)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhavan, New Delhi,
Dated 29.6.2015

To,
Shri Praful Jojo,
Jharkhand High Court,
Ranchi, P.O. Doranda,
Distt. Ranchi, Jharkhand -834002

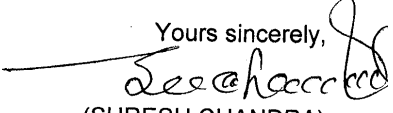
Sub.: Appeal under section 19(1) of RTI Act, 2005-reg.

Sir,
Please refer to your appeal dated 4.6.2015 which has been received in this office 15.6.2015 regarding furnishing of information sought under RTI Act, 2005.

2. Your appeal has been examined and it is found that the point-wise information given by the CPIO vide his letter dated 19.5.2015 is correct (copy enclosed) and the guidelines for engagement of counsel on behalf of Union of India/departments are available on Law Ministry website www.lawmin.nic.in.

3. If you are not agree to the information you may file appeal before 2nd Appellate Authority CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Kama Place, New Delhi-66 within the time period as prescribed under the provision of RTI Act, 2005.

Yours sincerely,


(SURESH CHANDRA)
1ST Appellate Authority
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Copy to :

1. ✓ CPIO, Sh. R K Srivastava, Department of Legal Affairs, (Judicial Section).
2. ✓ RTI Cell, Ministry of Law & Justice, Department of Legal Affairs.
3. ✓ NIC.

29/6/15
M.S. Lalit

BY SPEED POST

F. No.44(16)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi.
Dated 19.05.2015

To

Shri Praful Jojo,
Advocate,
Jharkhand High Court,
Jharkhand High Court,
Ranchi
(Jharkhand)

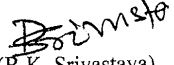
Subject:- Information under RTI Act, 2005.

Sir,

I am to refer to your letter dated 15.04.2015 (received on 28.04.2015) on the subject mentioned above and to furnish following information:-

1. You may inspect the file on a mutually convenient date and time and copy of the final order is enclosed.
- 2&3. The Govt. counsels are empanelled on the basis of the recommendations of the Hon'ble MLJ based upon his personal satisfaction and upon his satisfaction arrived as a result of his consultation with the concerned Law Officers/Assistant Solicitor General, depending upon the requirement in various courts and copy of the Rules & Regulations and order dated 03.03.2015 in respect of engagement of Senior Panel Counsel, Central Government Government Counsel and Additional Central Government Standing Counsel for CAT, Ranchi Bench are available on the website (www.lawmin.nic.in).
2. There is some inadvertent delay in furnishing the information which is unintentional and the same regretted.
3. Shri Suresh Chandra, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 419, 'A' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23387806, is the 1st Appellate Authority. The period of limitation for filing the 1st Appeal is 30 days.

Yours faithfully,


(R.K. Srivastava)

Central Public Information Officer
Tel.23387543

Issued
21/5/15
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